

SHRI N. K. SANGHI : I am so glad that some relaxation will be given. I wish it is given to all the industries rather than to individual cases. Any how, I would like to know from the hon. Minister whether the statement of the Governor of Gujarat has come to his notice, wherein he has said that the textile industry is employing closure tactics to force the Union Government to liberalise the credit policy. It is a very serious statement by the head of a State. May I know what is the reaction of the Government to this particular statement of the Governor of Gujarat ?

SHRI YESHWANTRAO CHAVAN : I myself had discussions on this problem with the Governor of Gujarat State. Naturally he was concerned about it because Gujarat has the largest proportion of the textile industry, and I am in correspondence with him. I explained to him the same thing which I explained to the House.

SHRI SHIVAJI RAO S. DESHMUKH : Is the Government aware that the majority of the sick textile mills are specialists in becoming sick because they siphon off funds both from collections as well as the workers' provident fund to the purchasing agencies and selling agencies and having exhausted all those finances their attention is turned to public finances ? Does the hon. Minister propose to help this process ?

SHRI YESHWANTRAO CHAVAN : No, Sir.

WRITTEN ANSWERS TO QUESTIONS

Regulation of Antiquities Trade through State Trading Corporation

*1321. **SHRI T. S. LAKSHMANAN :** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether there is a proposal to regulate trade in antiquities through the State Trading Corporation ; and

(b) if so, the main features thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND

SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) and (b). There is at present no specific proposal to regulate trade in antiquities through the State Trading Corporation. However, the proposed 'Antiquities and Art Treasures' Bill, 1971 which will be introduced in the Parliament shortly provides that with the commencement of the Act, the Central Government or any authority or agency authorized by the Central Government in this behalf shall alone be entitled to export antiquities.

Suggestions made by All-India Insurance Employees Association

*1326. **SHRI S. M. BANERJEE :** Will the Minister of FINANCE be pleased to state :

(a) whether the Leaders of the All-India Insurance Employees Association met him in June, 1971 and submitted a memorandum giving their suggestions regarding the efficient running of the General Insurance after nationalisation ; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) Yes, Sir.

(b) The suggestions made therein are receiving attention of the Government.

Amount Advanced by State Bank of India New Delhi to a Private Party

*1327. **SHRI PILOO MODY :** Will the Minister of FINANCE be pleased to state :

(a) whether a branch of the State Bank of India, New Delhi recently advanced unauthorisedly Rs. 8 lakhs to a private party ;

(b) whether the State Bank has made any investigation in this regard ; and

(c) if so, the result of investigation ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) No, Sir.

(b) and (c). Does not arise.